PART IV
Private Advertisements and Miscellaneous Notifications

Cochin Devaswom Board
NOTIFICATION

Pallipuram Bhagavathy Temple situated in Pallipuram Village, Pallipuram Desam, Cochin Taluk, Ernakulam District is an institution defined under the section 61 (6) of Travancore Cochin Hindu Religious Institution Act-XV of 1950 and the Administration of this temple is carried out by the family temple of Smt. Vadavat Lakshmikutty Amma.

On a request from the Vadavat Bhagavathy Temple Trust, Power of Attorney Sri V. Mohan Menon an enquiry was ordered as per section 99 (1) of the Act, XV of 1950 as ordered by the Cochin Devaswom Board and whereas the enquiry officer has recommended to assume the Management of the said temple by the Cochin Devaswom Board with all properties movable and immovable of the temple for the proper protection, maintenance and Management. Cochin Devaswom Board has resolved to assume the Management of the temple as per resolution No. 28 dated 16-1-2009.

Therefore in exercise of the powers vested in the Board under section 98 (1) (a) of the Act, 1950. The Management of Pallipuram Bhagavathy Temple in Pallipuram Village, Cochin Taluk, Ernakulam District is assumed by the Cochin Devaswom Board with all its properties movable and immovable and placed under the direct Management of Cochin Devaswom Board with effect from 15-2-2009.

Office of the
Cochin Devaswom Board, (Sd.)
Thrissur. Secretary.